

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB No.: (IB) 268 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE COMPANY: M/s. Magic Eye Developers Pvt. Ltd. Vs. M/s Green Edge Infra Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|------------------------|--|-----------------------|------------------|
| | For the Petitioner (s) | : Mr. Rahul Mukherjee, Advocate | | |
| | For the Respondent (s) | : Mr. Vivek Kohli, Advocate Ms. Prerna Kohli, Advocate Ms. Yeshi Rinchhew, Advocate Mr. Vishnu Anand, Advocate Mr. Nikhil Mathur, Advocate | | |
| | For HDFC Bank : | Mr. P. K. Sharma, Advocate Mr. Sanjeev Kumar, Advocate | | |

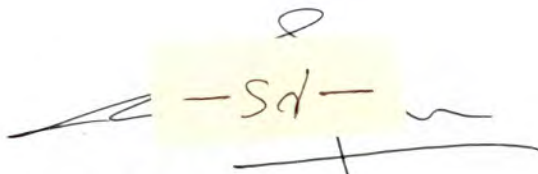
ORDER

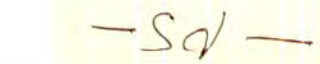
Pursuant to the notice issued under Order 6 Rule 12 CPC, Mr. Umang Dixit, AVP of HDFC Bank is present in Court. The said show cause notice had been given on failure of any Bank representative being present in Court on the last date of hearing. Mr. Dixit has tendered an unconditional apology and has also submitted that they shall comply with the statutory requirement of issuing the certificate as required under IB Code 2016 to enable the petitioner prosecute his case further. Mr. Dixit's apology is accepted and he is discharged.

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Though stringent action was taken on the petitioner's submission that his Banker's had refused to comply, Ld. Counsel for the petitioner submits at this stage that he wishes to withdraw the said petition with the liberty to pursue other remedies falling under the law.

Dismissed as withdrawn.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)